

**Minutes of the Policy Relaxation Committee Meeting held under the
Chairmanship of DGFT, ShriPravir Kumar, IAS on 08.04.2015**

Meeting No. 01/AM16 held on 08.04.2015 at 11.00 Am.

List of officers present in the meeting is given below:

1. Shri D. K. Singh	Addl. DGFT
2. Shri L.B. Singhal	Addl. DGFT
3. Shri KC. Rout	Addl. DGFT
4. ShriJaikant Singh	Addl. DGFT
5. ShriDarshan Singh	Jt. DGFT
6. ShriJ.M. Gupta	Jt. DGFT
7. ShriS.K.Samal	Jt. DGFT
8. ShriJay Karan Singh	Jt. DGFT
9. ShriAkashTaneja	Jt. DGFT
10. ShriA.K. Srivastava	Jt. DGFT
11. Shri S.K. Mohapatra	Dy. DGFT
12. Smt. N.R.Choudhury	FTDO

The decision taken on the individual cases are as under:-

Case No.1.M/s Ultratech Ltd. Delhi

F.No. 01/60/162/673/AM15/EFGC(PRC)

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0510319544 dt. 06.03.2012

Decision:

The Committee noted that in terms of Para 2.20 (c) of HBP(2015-20), no revalidation of transferable instrument is allowed unless Authorization / Scrip has lost its validity in the possession of RA / Customs Authorities. There is no such incident in this case. Hence, the Committee did not accede to the request.

Case No.2.M/s UltratechCement Mumbai

F.No. 01/60/162/409/AM15/EFGC(PRC)

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0310671287 dt.16.12.2011 for 6 months.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months from RA, despite that the applicant could not utilize the Authorization. As the Committee in such cases, does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.3.M/s Ultratech Ltd. Delhi

F.No. 01/60/162/675/AM14/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0510332478 dt. 24.08.2012

Decision:

The Committee noted that in terms of Para 2.20 (c) of HBP(2015-20), no revalidation of transferable instrument is allowed unless Authorization / Scrip has lost its validity in the possession of RA / Customs Authorities. There is no such incident in this case. Hence, the Committee did not accede to the request.

Case No.4.M/s Ultratech Ltd. Delhi

F.No. 01/60/162/674/AM10/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0510339100 dt. 19.11.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months from RA, despite that the applicant could not utilize the Authorization. As the Committee in such cases, does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.5.M/s Ultratech Cement Mumbai

F.No. 01/60/162/408/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0510310595 dt.8.12.2011 for 6 months.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months from RA, despite that the applicant could not utilize the Authorization. As the Committee in such cases, does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.6.M/s. Hindalco Industries Ltd. Mumbai

F.No. 01/60/162/519/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of the following 5 Advance Authorization no. .

- i. 3410026611 dated 16.03.2010
- ii. 3410029906 dated 13.04.2011
- iii. 3410029905 dated 13.04.2011
- iv. 3410030596 dated 15.06.2011
- v. 3410032233 dated 18.11.2011

Decision:

The Committee noted that the applicant has imported goods within validity of Authorizations. Therefore, no further revalidation is required. Imports made within permissible CIF value and within the validity of the Authorisations shall be

regularized after final assessment by the Custom Authority. Excess imports, if any shall be regularized on payment of applicable duty and interest.

Case No.7.M/s. Hindalco Industries Ltd. Mumbai

F.No. 01/60/162/526/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation advance authorization No. 3410031863 dt.

11.10.2011

Decision:

The Committee noted that the applicant has imported goods within validity of Authorizations. Therefore, no further revalidation is required. Imports made within permissible CIF value and within the validity of the Authorisation shall be regularized after final assessment by the Custom Authority. Excess imports, if any shall be regularized on payment of applicable duty and interest.

Case No.8.M/s. Hindalco Industries Ltd. Mumbai

F.No. 01/60/162/ 524 /AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation advance authorization No. 3410031097 dt.

29.7.2011

Decision:

The Committee noted that the applicant has imported goods within validity of Authorizations. Therefore, no further revalidation is required. Imports made within permissible CIF value and within the validity of the Authorisation shall be regularized after final assessment by the Custom Authority. Excess imports, if any shall be regularized on payment of applicable duty and interest.

Case No.9.M/s. Hindalco Industries Ltd. Mumbai

F.No. 01/60/162/522/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation advance authorization No. 3410030947 dt.

18.7.2011

Decision:

The Committee noted that the applicant has imported goods within validity of Authorizations. Therefore, no further revalidation is required. Imports made within permissible CIF value and within the validity of the Authorisation shall be regularized after final assessment by the Custom Authority. Excess imports, if any shall be regularized on payment of applicable duty and interest.

Case No.10.M/s. Hindalco Industries Ltd. Mumbai

F.No. 01/60/162/525/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation advance authorization No. 3410031862 dt. 11.10.2011

Decision:

The Committee noted that the applicant has imported goods within validity of Authorizations. Therefore, no further revalidation is required. Imports made within permissible CIF value and within the validity of the Authorisation shall be regularized after final assessment by the Custom Authority. Excess imports, if any shall be regularized on payment of applicable duty and interest.

Case No.11.M/s. Hindalco Industries Ltd. Mumbai

F.No. 01/60/162/523/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation advance authorization No. 3410031096 dt. 29.7.2011

Decision:

The Committee noted that the applicant has imported goods within validity of Authorizations. Therefore, no further revalidation is required. Imports made within permissible CIF value and within the validity of the Authorisation shall be regularized after final assessment by the Custom Authority. Excess imports, if any shall be regularized on payment of applicable duty and interest.

Case No.12.M/s. Aditya Birla Nuvo Ltd. Bangalore

F.No. 01/60/162/521/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of the following 3 advance authorizations

1. 0710090304 dt.21.09.2012
2. 0710090708 dt 13.09.2012
3. 0710090709 dt. 13.09.2012

Decision:

The Committee observed that the applicant has not imported at all during the initial validity period of 24 months of the Authorization and fails to indicate any justifiable reasons. Hence, the Committee did not accede to the request.

Case No.13.M/s Polyplex Corporation Limited, Uttarakhand

F.No 01/60/162/599/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0510313855 dt. 09.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.14.M/s Polyplex Corporation Limited, Uttarakhand

F.No 01/60/162/565/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0510315546 dt. 24.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.15.M/s National Steel and AGRO Industries Ltd., Indore

F.No 01/60/162/571/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 1110026629 dt. 13.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorization fully without indicating any justifiable reasons. Hence, the Committee did not accede to the request.

Case No.16.M/s National Steel and AGRO Industries Ltd., Indore

F.No 01/60/162/621/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 1110026636 dt. 13.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorization fully without indicating any justifiable reasons. Hence, the Committee did not accede to the request.

Case No.17.M/s National Steel and AGRO Industries Ltd., Indore

F.No 01/60/162/587/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 1110026629 dt. 13.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorization fully without indicating any justifiable reasons. Hence, the Committee did not accede to the request.

Case No.18.M/s. Oil and Natural Gas Corporation Ltd, Mumbai

F.No 01/60/162/561/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA No. 0310681830 dt. 14.2.2012

Decision:

The Committee observed that RA has already allowed one revalidation for six months. And, the committee does not allow further revalidation unless otherwise Authorisation lost its validity in the custody of government Authorities. There is no such incidents in the case. The Committee, therefore, did not accede to the request.

Case No.19. M/s Oil and Natural Gas Corporation Ltd, Mumbai

F.No 01/60/162/591/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of two DFIA's No. 0310711895 dt. 08.10.2012 and 0310719627 dt. 08.01.2013

Decision:

The Committee observed that the said two DFIA's were issued initially having validity upto 31.03.2014. RA has already allowed one revalidation for six months. The committee does not allow further revalidation unless Authorisation lost its validity in the custody of Government Authorities. The Committee, therefore, did not accede to the request.

Case No.20 .M/s Medley Pharmaceuticals Ltd. Mumbai

F.No 01/60/162/620/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DEPB No. 0310700984 dt. 05.07.2012 and 0310695234 dt. 18.5.2012

Decision:

The Committee observed that applicant could not submit application on time as the concerned person left job which can't be accepted as a ground of genuine hardship. HBP has provided very reasonable period of time for filing claim even upto 2 years with 10% late cut. The Committee, therefore, did not accede to the request.

Case No.21 .M/s. Rushi Exports, Surat

F.No 01/60/162/413/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of the following 3DFIAs no.

- i. 5210024173 dt. 27.08.2008
- ii. 5210023988 dt. 24.07.2008
- iii. 5210024030dt. 30.07.2008

Decision:

The Committee noted that in terms of Para 2.20 (c) of HBP(2015-20), no revalidation of transferable instrument is allowed unless Authorization / Scrip lost its validity in the possession of RA / Customs Authorities. There is no such incident in this case. Hence, the Committee did not accede to the request.

Case No.22 .M/s. Emmbi Industries Ltd.

F.No 01/60/162/515/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of the following two Advance Authorizations for six months

- i. 0310649314 dt. 18.08.2011
- ii. 0310671262 dt. 16/12/2011

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.23 .M/s. Jubilant Life Sciences, Noida.

F.No 01/60/162/663/AM15/PRC

PRC Meeting No. 20/AM15 dated 08.04.2015

Subject: - Request for revalidation of the following 63 Advance Authorizations

1. 510327204 dt. 14.06.2012	31. 510339107 dt. 19.11.2012
2. 510327207 dt. 14.06.2012	32. 510339187 dt. 20.11.2012
3. 510328430 dt. 27.06.2012	33. 510340178 dt. 05.12.2012
4. 510328614 dt. 29.06.2012	34. 510340182 dt. 05.12.2012
5. 510329697 dt. 13.06.2012	35. 510340589 dt. 11.12.2012
6. 510329698 dt. 13.07.2012	36. 510341079 dt. 18.12.2012
7. 510329702 dt. 13.06.2012	37. 510342004 dt. 31.12.2012
8. 510330170 dt. 20.07.2012	38. 510342005 dt. 31.12.2012
9. 510330724 dt. 26.06.2012	39. 510342006 dt. 31.12.2012
10. 510331322 dt. 06.08.2012	40. 510342302 dt. 02.01.2013
11. 510331665 dt. 09.08.2012	41. 510342697 dt. 08.01.2013
12. 510332310 dt. 22.08.2012	42. 510342704 dt. 08.01.2013
13. 510332311 dt. 22.08.2012	43. 510343328 dt. 15.01.2013

14.510332710 dt. 28.08.2012	44.510343329 dt. 15.01.2013
15.510333060 dt. 30.08.2012	45.510343689 dt. 18.01.2013
16.510333516 dt. 04.09.2012	46.510344769 dt. 18.01.2013
17.510334091 dt. 07.09.2012	47.510344760 dt. 04.02.2013
18.510335418 dt. 24.09.2012	48.510344761 dt. 04.02.2013
19.510335029 dt. 18.09.2012	49.510345346 dt. 08.02.2013
20.510335419 dt. 24.09.2012	50.510345345 dt. 08.02.2013
21.510336822 dt. 08.10.2012	51.510346576 dt. 19.02.2013
22.510336823 dt. 09.10.2012	52.510346591 dt. 19.02.2013
23.510337092 dt. 12.10.2012	53.510346574 dt. 19.02.2013
24.510337093 dt. 12.10.2012	54.510346600 dt. 19.02.2013
25.510337574 dt. 23.10.2012	55.510348721 dt. 11.03.2013
26.510337983 dt. 31.10.2012	56.510349626 dt. 20.03.2013
27.510337985 dt. 31.10.2012	57.510349874 dt. 21.03.2013
28.510337988 dt. 31.10.2012	58.510350655 dt. 03.04.2013
29.510337991 dt. 31.10.2012	59.510350664 dt. 03.04.2013
30.510338205 dt. 05.11.2012	60.510350665 dt. 03.04.2013
	61.510351014 dt. 08.04.2013
	62.510352083 dt. 23.04.2013
	63.510352744 dt. 30.04.2013

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months from RA, despite that the applicant could not utilize the Authorizations. As the Committee does not allow revalidation beyond such period, the Committee did not accede to the request.

Case No.24 .M/s Pratibha Elastomers Pvt. Ltd.

F.No 01/60/162/567/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0310721713 dt. 22.01.2013

Decision:

The Committee observed that the applicant has not imported at all during the initial validity period of the Authorization without indicating any justifiable reasons. Hence, the Committee did not accede to the request.

Case No.25 .M/s Shyam Telecom Limited, Gurgaon

F.No 01/60/162/629/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for condonation in late filing of DEPB application for issuance of DEPB whereas online application was within the time period.

Decision:

The Committee observed that applicant could not submit application in time as the senior employee left the company which can't be accepted as a ground of genuine hardship. HBP provides very reasonable period of time for filing claim even upto 2 years with 10% late cut. The Committee, therefore, did not accede to the request.

Case No.26 .M/s Muthu Pipes Pvt. Ltd., Chennai

F.No 01/60/162/640/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation and EOP extension of Advance Authorization No. 0410131016 dt. 29.11.2011

Decision:

The Committee noted that the firm has exported only 24.42% of total export obligation, within the original export obligation period, against the above referred Authorization. As such there is no merit for consideration of request of EOP extension. The Committee also rejected the request for revalidation as there is no cogent reason of genuine hardship.

Case No.27 .M/s ISGEC Heavy Engineering Ltd. Noida

F.No 01/60/162/580/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for 2nd revalidation of Advance Authorization No. 0510350891 dt.08.04.2013.

Decision:

The Committee noted that RA has already allowed one revalidation for six months. Despite the applicant could not complete the imports. Hence, the Committee did not accede to the request.

Case No.28 .M/s APL Apollo Tubes Limited, New Delhi

F.No 01/60/162/664/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for Revalidation of Advance Authorization 0510342421 dt. 03.01.2013

Decision:

The Committee noted the request of the firm and decided to reject the request as the reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.58 of FTP(2015-20).

Case No. 29 .M/s Zoom Synthetics Pvt. Ltd. Surat

F.No 01/60/162/302/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 5210039753 date 16.05.2013.

Decision:

The Committee noted that the firm could not utilize the DFIA as transferability endorsed by RA vide amendment sheet no. 4 dt. 12.2.2014 was accepted by Custom on 22.5.2014 after a delay of 3 months, approximately. The committee on the basis of the available technical records, decided to revalidate the aforesaid DFIA for 3 months from the date of endorsement. The applicant is directed to get the endorsement from RA within one month from the date of uploading of PRC minutes in DGFT website.

(Action: RA, Surat)

Case No. 30 .M/s Brakes India Limited, Chennai

F.No 01/60/162/603/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA No. 0410129812 dt. 31.10.2011

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite of that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No. 31.M/s SRINATHJI YAMUNAJI ENTERPRISES, Mumbai

F.No 01/60/162/601/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA No. 0310710264 dt. 25.09.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite of that the applicant could not utilize the Authorization. The reasons cited are only commercial risk and not genuine hardship warranting relaxation. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.32 .M/s Karur K.C.P. Packkagings Ltd., Mayanur

F.No 01/60/162/626/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 3210052284 dt.18.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite of that the applicant could not utilize the

Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.33 .M/s Unisef Cable Industries, Haridwar

F.No 01/60/162/634/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Requested for revalidation of the following 6 Advance Authorizations:

- i. 0510320307 dt. 15.03.2012
- ii. 0510319752 dt. 07.03.2012
- iii. 0510331660 dt. 08.08.2012
- iv. 0510334644 dt. 13.09.2012
- v. 0510348507 dt. 08.03.2013
- vi. 0510349976 dt. 22.03.2013

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months from RA, despite that the applicant could not utilize the Authorizations. The reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.58 of FTP(2015-20). As the Committee does not allow beyond one revalidation, the Committee did not accede to the request.

Case No.34 .M/s Nova Integrated Limited, New Delhi

F.No 01/60/162/618/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0510348797 dt. 12.03.2013

Decision:

The Committee noted that RA has already allowed one revalidation for six months. Despite the applicant could not complete the imports. Hence, the Committee did not accede to the request.

Case No.35 M/s Degee Textiles Pvt. Ltd. Mumbai

F.No 01/60/162/540/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DEPB scrip No. 0310694798 dt. 16.05.2012

Decision:

The Committee observed that the applicant had approached RA for duplicate copy of DEPB without completing the procedural requirements. Further, the DEPB was valid for two months from the date of issue of duplicate DEPB by RA. Hence, the Committee did not accede to the request.

Case No.36 M/s Phoenix Foils Pvt. Ltd., Gujarat

F.No 01/60/162/492/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0310678382
dt.24.01.2012.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorization. The reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.58 of FTP(2015-20). As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.37. M/s. Chemspec Chemicals Pvt. Ltd.

F.No 01/60/162/412/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0310690366 dated 11/04/2012 for 6 months.

Decision:

The Committee noted that in terms of Para 2.20 (c) of HBP(2015-20), no revalidation of transferable instrument is allowed unless Authorization / Scrip lost its validity in the possession of RA / Customs Authorities. There is no such incident in this case. Hence, the Committee did not accede to the request.

Case No.38.M/s. Lakeland Chemicals

F.No 01/60/162/517/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0310676568
dt.13.01.2012

Decision:

The Committee noted that RA has already allowed one revalidation for six months. Despite of the applicant could not complete the imports. Hence, the Committee did not accede to the request.

Case No.39.M/s. Lakeland Chemicals

F.No 01/60/162/516/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0310669173
dt.7.12.2011for six months.

Decision:

The Committee noted that RA has already allowed one revalidation for six months. Despite of the applicant could not complete the imports. Hence, the Committee did not accede to the request.

Case No.40. M/s. Rane Engine Valve Ltd. Chennai

F.No 01/60/162/547/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of 5 Advance Authorization

- i. 0410138436 dt. 26.07.2012
- ii. 0410138438 dt. 26.07.2012
- iii. 0410138435 dt. 26.07.2012
- iv. 0410138314 dt. 20.07.2012
- v. 0410138434 dt. 26.07.2012

Decision:

The Committee noted that DEPB scrip is transferable instrument and can be utilized for import of any item under free list. Hence, applicant's plea that they could not utilize DEPB due to non-availability of specified raw material is not justified reason. Hence, request could not be acceded to.

Case No.41. M/s Associated Pigments Ltd., Kolkata

F.No 01/60/162/491/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for 2nd Revalidation of 3 Advance Authorizations no.

- i. 0210172084 dated 09.01.2012
- ii. 0210172289 dated 11.01.2012
- iii. 0210172285 dated 11.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorizations. The reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.58 of FTP(2015-20). As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.42. Devi Polymers Pvt. Ltd., Chennai

F.No 01/60/162/560/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of 4 Advance Authorization

- i. 0410128599 dt. 27/09/2011
- ii. 0410130082 dt. 08/11/2011
- iii. 0410131525 dt. 12.12.2011
- iv. 0410128043 dt. 13.09.2011

Decision:

The Committee was of the view that the validity of Authorization is not required for waiver of bond condition. The applicant should have completed imports within its validity. Hence, the Committee did not accede to the request.

Case No.43. M/s. Zinc-O- India, Alwar

F.No 01/60/162/527/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of 3 Advance Authorization

- i. 1310037375 dt. 03/11/2011
- ii. 1310038149 dt. 23/12/2011
- iii. 1310038195 dt. 26/12/2011

Decision:

The Committee decided to reject the request on the ground that the applicant has not submitted any cogent reason and justification for its failure to utilize the Advance Authorizations.

Case No.44. M/s Bharat Bijlee Ltd., Mumbai

F.No 01/60/162/598/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0310716163 dt. 03.12.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.45. M/s Metro Global Business, Mumbai.

F.No 01/60/162/656/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0310740793 dt.09.07.2013 for further 6 months.

Decision:

The Committee noted that in terms of Para 2.20 (c) of HBP(2015-20), no revalidation of transferable instrument is allowed unless Authorization / Scrip lost its validity in the possession of RA / Customs Authorities. There is no such incident in this case. Hence, the Committee did not accede to the request.

Case No.46. M/s P.S. Exims, Rajkot

F.No 01/60/162/564/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DEPB no. 2410036941 dt. 24.07.2012

Decision:

The Committee noted that the firm could not utilize the DEPB on account of non-transmission of DEPB to custom server. The Committee, therefore, decided to revalidate the aforesaid DEPB for 3 months from the date of endorsement.

(Action: RA, Rajkot)

Case No.47. M/s Prabhat Elastomers Pvt. Ltd. Mumbai

F.No 01/60/162/578/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA No. 0310728007 dt.13.03.2013.

Decision:

The Committee noted that RA has already allowed one revalidation for six months. Still the applicant could not complete the imports. Hence, the Committee did not accede to the request.

Case No.48. M/s Arvind Pipes & Fittings Industries Pvt. Ltd., Mumbai

F.No 01/60/162/589/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of advance authorization No. 0310684985 dt. 06.03.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.49. M/s Arvind Pipes & Fittings Industries Pvt. Ltd., Mumbai

F.No 01/60/162/579/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of advance authorization No. 0310719115 dt.02.01.2013

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.50. M/s Khyati Advisory Service Ltd., Mumbai

F.No 01/60/162/582/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of 3 DFIA's

- i. 0310711128 dt. 01.10.2012

- ii. 0310714022 dt. 31.10.2012
- iii. 0310686496 dt. 15.03.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months, despite that the applicant could not utilize the Authorizations. The reasons cited are only commercial risk and not genuine hardship warranting relaxation under Para 2.58 of FTP(2015-20). As the Committee does not allow further revalidation, the Committee did not accede to the request.

Case No.51. M/s Raj Petro Specialities P. Limited, Mumbai

F.No 01/60/162/600/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation Advance Authorization No. 0310670815 dt. 15.12.2011

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.52. M/s Umedica Laboratories Limited, Mumbai

F.No 01/60/162/493/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0310662901 dt.02.11.2011.

Decision:

The Committee decided to reject the request on the ground that the applicant has not submitted any cogent reason and justification for its failure to utilize the Advance Authorizations.

Case No.53. M/s Maharashtra Seamless Ltd., New Delhi

F.No 01/60/162/583/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 0510330533 dt.25.07.2012.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months from RA, despite that the applicant could not utilize the Authorization. Hence the Committee did not accede to the request.

Case No.54. M/s Dynamic Cables Pvt. Ltd., Jaipur

F.No 01/60/162/623/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 13100038262
dt.29.12.2011.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.55. M/s Loyal Textile Mills Ltd., Tamil Nadu

F.No 01/60/162/624/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of Advance Authorization No. 3510033856
dt.11.05.2011.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.56. M/s MauriaUdyog Limited, New Delhi

F.No 01/60/162/611/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0510317182 dt.09.02.2012.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. As the Committee does not allow revalidation beyond 30 months, the Committee did not accede to the request.

Case No.57.Navneet Education Ltd., Mumbai

F.No 01/60/162/518/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0310694273 dated 11/05/2012

Decision:

The Committee noted that in terms of Para 2.20 (c) of HBP(2015-20), no revalidation of transferable instrument is allowed unless Authorization / Scrip lost its validity in the possession of RA / Customs Authorities. There is no such incident in this case. Hence, the Committee did not accede to the request.

Case No.58. M/s. Amrut International, Ahmedabad

F.No 01/60/162/498/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA no. 0810112570 dated 14.06.2012 due to non-transferability of data to the custom site.

Decision:

The Committee noted that the firm could not utilize the DFIA as the data was not transmitted properly to the Custom's server. The Committee on the basis of the available technical records decided to revalidate the DFIA No. 0810112570 dated 14.06.2012 for 3 months from the date of transmission of said DFIA to ICEGATE Custom.

Case No.59. M/s Dinesh Tobacco Industries Jodhpur

F.No 01/60/162/984/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA No. 1310037653 dated 22.11.2011

Decision:

Deferred for re-examination by PC-IV.

Case No.60. M/s Dinesh Tobacco Industries Jodhpur

F.No 01/60/162/986/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: - Request for revalidation of DFIA No. 1310037592 dated 22.11.2011

Decision:

Deferred for re-examination by PC-IV.

Case No.61. M/s. Betul Oil Ltd. Pune

F.No 01/60/162/424/AM08/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Request for revalidation of 3 split up Advance Authorization no. 2313439 dt. 31.01.1998, 2313440 dt. 31.12.1998 and 2313441 dt 31.12.1998 issued against main Advance Authorization no. 31002927 dt. 31.12.1998

Decision:

Deferred for re-examination by PC-IV.

Case No.62. M/s. Hewlett-Packard India Pvt. Ltd., Bangalore

F.No 01/53/8/345/AM13/H-21/IC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Grant of 2nd revalidation of import license no. 0750000690 dated 24.12.2012 in relaxation of Para 2.13 of Handbook of Procedures Vol. I.

Decision:

The Committee noted that the RA has allowed one revalidation for six months in terms of Para 2.13 of HBP (2009-14). As the Authorisation is issued after inter-ministerial consultation, further revalidation can't be allowed. The committee therefore did not accede to the request.

Case No.63. M/s. Tata Elexi Ltd., Bangalore

F.No 01/93/180/06/AM-13/PC-2(B)

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Request for permission for a fresh licence to import prototype vehicle to India.

Decision:

The Committee noted the request and it was observed that there was no need for obtaining a fresh licence. Validity of the existing licence be extended upto 30.05.2015 for import of prototype vehicle as permitted in the Authorization.

Case No.64. M/s. GMR Hyderabad International Airport Ltd., Hyderabad

F.No 01/89/180/30/AM-11/PC-2(A)

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Policy relaxation from the requirement of type approval certificate.

Decision:

The Committee considered the case for relaxation from Type Approval Certificate under the provisions of Policy condition No. 7 of Chapter 87 of ITC(HS), 2012 to permit import of the said fire fighting vehicle from Austria for usage within the premises of the Airport only and accepted the request.

Case No.65. Standard Fireworks (P) Ltd. Sivakasi, Tamilnadu

F.No 01/89/180/14/AM-10/PC-2(A)/Pt.1

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Request for import of Battery operated vehicle for operation within the factory premises

Decision:

The Committee decided to relax the provisions of Policy Conditions 2 (II) (a), (b), (c) and (d) of Chapter 87 of ITC (HS), 2012 for import of Battery operated vehicle subject to condition that the same would ply within the factory premises only.

Case No.66. M/s. R.K.M Powergen Pvt. Ltd., Chennai

F.No 01/53/162/301/AM15/R-23/IC

F.No 01/53/162/302/AM15/R-22/IC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Grant in relaxation of condition to allow import through Visakhapatnam port.

Decision:

The Committee considered the request of the firm and decided to relax the Policy condition 2 (II) (d) of Chapter 87 of ITC (HS), 2012 to allow import of Mobile Vacuum Cleaning System through Visakhapatnam Port subject to condition that the same would ply within the premises of power plant only.

Case No.67. M/s. AnjaniTechnoplast Ltd.

F.No 01/84/50/222/AM11/DES-V

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Reopening of extension of AA No. 0510275875 dt 28.10.2010

Decision:

The Committee noted that there is no need of Policy relaxation in this case. Para 4.42 (e) of HBP 2015-2020 has provisions to deal with such cases. The applicant has to approach concerned RA for extension of EOP.

Action: Applicant & RA CLA, New Delhi

Case No.68. Reliance Industries Ltd. Mumbai

F.No 01/60/162/768/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Revalidation of the following 19 DEPB scrips for re-crediting the refund of excess duty debited by Customs on DEPB.

310384249 dated 13.06.2006
310391917dated 28.07.2006
310394710 dated 17.08.2006
310394717 dated 17.08.2006
310397146 dated 29.08.2006
310400193 dated 20.09.2006
310401912 dated 29.09.2006
310401917 dated 29.09.2006
310422915 dated 13.03.2007
310423160 dated 14.03.2007
310424409 dated 26.03.2007
310424669 dated 28.03.2007
310425530 dated 03.04.2007
310426095 dated 10.04.2007
310426822 dated 16.04.2007
310426844 dated 16.04.2007
310426856 dated 16.04.2007
310427957 dated 25.04.2007
310428743 dated 08.05.2007

Decision:

The Committee noted that the Customs Authority inadvertently deducted higher amount of duty against the Bill of Entry no. 220 to 229 dt. 16.7.2011

utilizing 19 DEPBs. Subsequently, on final assessment they have allowed re-credit of Rs. 12,48,484 vide order dt. 9.3.2011 and 16.3.2011. Accordingly, Cochin Custom vide RCN 19/11 and RCN 20/11 dt. 22.8.2011 has issued refund of duty order. However, the DEPB scrips were got expired by that time. Hence, the applicant could not utilize the amount of duty re-credited by the Customs.

Keeping in view the genuine hardship of the case, the Committee decided that revalidation of 19 DEPBs referred in the order dt. 9.3.2011 and 16.3.2011 be allowed for 3 months from the date of endorsement. The utilization of DEPBs would be limited to the total amount re-credited by custom.

Action: RA Mumbai

Case No.69.Ruchi Infrastructure, New Delhi

F.No 01/94/180/00130/AM13/PC4(B)

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Revalidation of the following 4 DEPBscripno. 0310390371 dt. 20.7.2006, 3010048375 dt. 26.7.2006, 3010048376 dt. 26.7.2006 and 3010048359dt. 25.7.2006in view of the order of the AC (Customs) Kakinada for re-credit of Rs. 11,19,294/- in the DEPB licence.

Decision:

The Committee noted that the Customs Authority inadvertently deducted high amount of duty against the Bill of Entry no. 601178 dt. 11.8.2006 and 601179 dt. 11.8.2006 passed utilizing 4 DEPBs. Subsequently, on final assessment they have allowed re-credit of Rs. 11,19,294 vide order dt. 7.4.2010. Accordingly, Cochin Kakinada vide RC No 64/2006 dt. 7.4.2010 has issued refund of duty order. However, the DEPB scrips were got expired by that time. Hence, the applicant could not utilize the amount of duty re-credited by the Customs.

Keeping in view the genuine hardship of the case, the Committee decided that revalidation of 4 DEPBs referred in the order dt. 7.4.2010 be allowed for 3 months from the date of endorsement. The utilization of DEPBs would be limited to the total amount re-credited by custom.

Action: RA Mumbai &Ludhiyana

Case No.70. Titan Industries Ltd., Bangalore

F.No 01/53/8/141/AM13/t-9/IC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Grant of extension of validity period of import licence no. 0750000657 dt. 27.7.2012 in relaxation of Para 2.13 of HBP.

Decision:

Deferred for seeking inputs/comments of RBI and DEA.

Case No.71. M/s Larsen & Toubro Ltd., Mumbai

F.No 01/60/162/414/AM15/PRC

PRC Meeting No. 01/AM16 dated 08.04.2015

Subject: Request for EOP extension of Advance Authorization 0310583774 dt 15.07.2010.

Decision:

The Committee noted that in this case item of export is a very high end technical item required for nuclear power industry. It had to pass the requirement laid down by US Nuclear Regulatory Authority. Due to various changes in design to suit site requirement in decision and technical specification, the buyer itself has extended delivery period by May 2015.

Normally the Committee does not grant EOP extension beyond 48 months. However, in order to boost the country's exports in the sector of Defence, Space exploration, aerospace and nuclear technology sector, the Committee decided the followings:

- I. Export obligation period be- extended upto 31.05.2015.**
- II. This is subject to payment of composition fee @ 0.5% on unfulfilled FOB value of exports and minimum value addition of 15% as prescribed under para 4.09 of FTP.**
- III. The applicant is advised to submit the authorization for endorsement to RA as early as possible. They are further advised to start discharging their stipulated balance export obligation on the basis of these minutes without waiting for the endorsement is done on the Authorization.**

Action: RA Mumbai

The meeting ended with a Vote of Thanks to the Chair.
